

The gross budgetary support for the Annual State and Central Plan for 2001-2002 has been of the order of around Rs. 100,000 crore.

The total approved Annual Plan outlays during the Ninth Plan period for the State of Bihar have ranged from Rs. 2,000 crore to Rs. 3,000 crore. In this context the demand which has been raised by the Government of Bihar is very far beyond the financial capabilities of the Central Government. So, any attempt to fulfil this demand further than this would mean drastic cuts in the allocation of other States which I think, every Member will agree would not be feasible in the current scenario. Secondly, it has also been noticed that there is substantial non-utilisation of plan funds that are allocated by the Centre to Bihar under various social sector schemes. A lot of money has remained unutilised. Even if majority of these funds are utilised efficiently, additional funding and counterpart funding can be made available by the Central Government. It is because certain amount would be made available by the Government of Bihar which would be then supported by the Central Government and the allocations would then get lifted. The need, therefore, is to improve the implementation of the existing schemes in the State of Bihar. It deserves very very serious attention. Thirdly, additional funds are provided to the States under project-based assistance. Accelerated Irrigation Benefit Programme is an example of one of this. The States can take up funds from financial institutions. The States are encouraged to fund suitable projects through external agencies also and facilitation for the preparation of the project reports can be set up by the Central Government. When the final accounts are being finalised by the C&AG, as per the latest available preparation on the basis of Budget Estimates for the year 2001-02, it seems that the performance of the State in terms of balance from current revenues has been much better than originally anticipated. The State Government deserves commendation for that, and in having estimated a much lower level of non-plan revenue which is largely responsible for this improvement of balance from current revenues.

I think the hon. Member would agree that development is not the outcome of just funding alone but a better management and well-functioning institutions. The planning Commission provides from Central Plan, assistance to the States to supplement their plan outlays. Subsequent decisions for planning and development in different sectors, including the allocation of funds for their schemes and programmes are to be taken up by the State Government. That is the State Government's job. The Central Government and the planning Commission will absolutely leave no stone unturned to help Bihar towards progress. At the same time the State of Bihar has to make the special efforts to improve its delivery mechanism, monitoring and evaluation arrangements and also to improve its skills in the preparation of the projects. So, we will have a sympathetic approach to solving the problems of Bihar. But the issue of governance will, therefore, be addressed by the State. The crucial determinants for Bihar's development would basically lie

within the province of the State Government and these are the factors on which the future of Bihar will turn.

As far as the Central Government is concerned, and the Planning Commission is concerned, I have made it amply clear that in its march towards progress, Bihar will be fully and completely supported by us.

[Translation]

DR. RAGHUVANSH PRASAD SINGH: One question remains yet. Bihar did not get money. What will be the future of Bihar...*(Interruptions)* Injustice is being done to Bihar. Future of Bihar is being taken lightly.

MR. DEPUTY SPEAKER: It was only a calling attention. You can give another notice for discussion on Bihar. All are ready for a discussion. I will make arrangements for this discussion.

DR. RAGHUVANSH PRASAD SINGH: This is utterly an anti Bihar reply. I feel that it is not a satisfactory reply. All the MPs from my party oppose the reply given by the Government and leave the House as protest.

12.49 hrs.

At this stage, Dr. Raghuvansh Prasad Singh and some other hon'ble Members left the House.

[English]

MR. DEPUTY SPEAKER: Dr. Raghuvansh Prasad Singh, Shri Raghunath Jha and Shri Prabhunath Singh can give a separate notice for short duration discussion.

12.50 hrs.

RE: CERTAIN OBJECTIONABLE QUESTIONS REPORTEDLY SET IN THE BOARD EXAMINATIONS IN GUJARAT

[English]

SHRI SHIVRAJ V. PATIL (Latur); Sir, we have received a copy of the question paper given to the students of XII Class in Gujarat.

The matter has been highlighted in today's "The Asian Age" newspaper. It has appeared in the front page. That is the lead story today. The most objectionable part of the question paper reads like this. It is in respect of Question No. 3(A) (3). It reads:

"If you do not like people, kill them."

Then, Question 3(B) reads:

"Join the following sentences to make one sentence: There are two solutions. One of them is the Nazi solution. If you do not like people, kill them, segregate them. Then, strut up and down. Proclaim that you are the salt of the earth."

These two questions, which were given to the youngsters in Gujarat in the question paper set by the

Government in Gujarat, are most obnoxious questions. They are the most objectionable questions. If such questions are given to the youngsters, the youngsters are likely to develop a psychology which will really create a carnage, which will create a psychology, which will result in the destruction of the entire society in Gujarat. What happening today in Gujarat is the result of this kind of an attitude adopted by those people who are responsible in governing Gujarat...*(Interruptions)*

[English]

KUNWAR AKHILESH SINGH (Maharajganj, U.P.): Sir, by doing such type of things in Gujarat, they are trying to spark riots in the entire country...*(Interruptions)*

[English]

SHRI PRIYA RANJAN DASMUNSI (Raiganj): The entire Government must express its unqualified apology for this...*(Interruptions)*

MR. DEPUTY SPEAKER: Shri Chowdhary, what is this? Please resume your seat.

...*(Interruptions)*

SHRI KHARABELA SWAIN (Balasore): In what context has the question been given? Sir, he is reading only a part of the question. The hon. Member should read the full question. Otherwise how do we know about it?

MR. DEPUTY SPEAKER: Shri Swain, please resume your seat. This is the 'Zero Hour'. He is a responsible Member. If there is anything, he knows how to deal with it.

...*(Interruptions)*

SHRI KIRTI JHA AZAD (Darbhanga): Has he given notice? Before Ten of the Clock, a Member has to give notice...*(Interruptions)*

MR. DEPUTY SPEAKER: He has given notice to me. You should know this. It is the discretion of the Chair. I have given the floor to him. You are questioning my ruling.

SHRI KHARABELA SWAIN: Should he read a part of the question?

[Translation]

SHRI KIRTI JHA AZAD: Mr. Deputy Speaker, Sir, you are saying that you will not do injustice to anybody. But last time when I gave such a notice, I was not given a chance to speak...*(Interruptions)*

[English]

SHRI KHARABELA SWAIN: He should read the full question. He should say in what context the question has been given.

MR. DEPUTY SPEAKER: I have given the floor to him. He is a former Speaker. He knows how to speak.

SHRI KIRTI JHA AZAD: It is unfortunate that being a former Speaker, he has not even given notice. You have still given him the chance. Earlier, four hon. Members, who were supposed to have spoken on a subject belonging to their State, were not allowed to speak because they did not give the notice...*(Interruptions)*

MR. DEPUTY SPEAKER: I have given the floor to him. You are questioning the discretion of the Chair.

SHRI KIRTI JHA AZAD: Sir, I am not questioning your ruling.

MR. DEPUTY SPEAKER: Then, what does it mean? What is it that you are asking? Please resume your seat. There is a limit.

...*(Interruptions)*

[Translation]

SHRI SUNDER LAL TIWARI (Reewa): Mr. Deputy Speaker, Sir, all the hon'ble Members should note that with permission of the chair all of them have a right to express their views in the House. They can express their views on their turn...*(Interruptions)*

[English]

SHRI SHIVRAJ V. PATIL: Sir, I am sorry, the hon. Members are not paying attention to what I am saying. I was reading out the questions which were set by the Education Ministry in Gujarat for the students. These questions relate to grammar. They are asking questions in this fashion. The question reads:

"If you do not like people, kill them."

Then, there is a question relating to the Nazi philosophy. That question is also a most objectionable one. I have read it out. I would not like to repeat it. If these kinds of questions are set and put to students, if we expect the replies from the students to these kinds of questions, what kind of a psychology are we encouraging in the schools and colleges? And, should the youngsters in Gujarat be examined by this body like this?...*(Interruptions)*

SHRI KHARABELA SWAIN: Please read the full question...*(Interruptions)*

MR. DEPUTY SPEAKER: Shri Swain, please resume your seat. Every time, you stand up and interrupt. I have given him the floor. If there is any objectionable thing, I would ask him to withdraw it. You cannot do like this. You do not have the permission to stand up and then say whatever you like to say.

I am asking you to sit down. If not, I would take serious note of it. This is too much. There is a limit

...*(Interruptions)*

SHRI SHIVRAJ V. PATIL: This is done not to rebut what I am saying, but this is done to break the link of my statement before the House. This cannot be encouraged. This should not be allowed. We do not do it when they speak...(Interruptions)

[Translation]

SHRI CHANDRESH PATEL (Jamnagar): Mr. Deputy Speaker, Sir, it seems that they do not want peace in Gujarat...(Interruptions) Please read out the complete question...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN): Please take you seat. You can tell about it later if you know.

[English]

SHRI SHIVRAJ V. PATIL: I am saying that education is in the Concurrent List. It is the responsibility of the Union Government as well as the responsibility of the State Government. These are the things which have come to us through the media and through the papers given by the private persons. We would like from the Government to know as to whether these kinds of questions have been set or not. If they have been set, how can these kinds of questions be set? If these kinds of questions are set, should we not take cognisance of this and direct them not to pollute the minds of the youngsters, not to poison their minds? These kinds of attitudes are responsible for killings and destruction in a State where Mahatma Gandhi was born and brought up. If it is allowed it would be difficult to control the situation only with the help of the police force or guns or *lathis*. We shall have to create a proper psychology. If the Government is not paying attention, who would pay attention to it?

We would first of all like from the Government to explain as to what we have received is correct or not or as to what has appeared in the media is correct or not. If it is not correct, we are not going to ask for anything. If it is correct, we would like to know from the Government as to what steps the Government would like to take to see that these kinds of questions are not set, these kinds of questions are not put to the students and students minds are not polluted.

We are not asking for the immediate reply to this. Fortunately, it has been decided that Gujarat matter would be discussed later on, on the day on which you may decide, we would discuss it. If we get information on this point, we would not repeat it, if it is not true. If it is true,

then, we would certainly ask the Government to explain as to what kind of attitude they are going to adopt towards the mentality of this nature which is going to spread the venom in Gujarat.

[Translation]

DR. RAGHUVANSH PRASAD SINGH (Vaishali) Mr. Deputy Speaker, Sir, I have given notice for Adjournment Motion on Gujarat issue...(Interruptions) There was the issue of dismissal of Shri Narendra Modi. I would like to know about that...(Interruptions)

[English]

MR. DEPUTY SPEAKER: Shri Swain, I have received four more notices. In all, I received five notices. I am giving them floor one by one.

[Translation]

KUNWAR AKHILESH SINGH: Mr. Deputy Speaker, Sir, I have also given notice for Adjournment Motion on Gujarat issue. I see your ruling in this regard...(Interruptions)

DR. RAGHUVANSH PRASAD SINGH: Sir, what happened to my notice on Gujarat issue and dismissal of Shri Narendra Modi. I have given notice for Adjournment Motion. You had said that you will give your ruling on that...(Interruptions)

MR. DEPUTY SPEAKER: I have given ruling on that. It will be included in the discussion.

...(Interruptions)

DR. RAGHUVANSH PRASAD SINGH: Killing is still continuing there...(Interruptions)

MR. DEPUTY SPEAKER: It will not be discussed now. I have given ruling on it and on its basis you decide the date for discussion.

KUNWAR AKHILESH SINGH: Mr. Deputy Speaker, Sir, we seek your ruling on Gujarat issue...(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE (Bolgpur): I do not think that any two opinions can be there about the seriousness of the matter raised by Shri Shivraj V. Patil.

[Translation]

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI VIJAY GOEL): Mr. Deputy Speaker, Sir, till now Patilji does not know.

[Shri Vijay Goel]
[English]

What is seriousness? He wanted to know as to whether the facts are correct or not?

[Translation]

You are arranging a discussion on it for which the hon'ble Member is saying that he does not want reply to it as it is not confirmed. He has to come to know about it hypothetically and you are holding a serious debate on that...*(Interruptions)*

[English]

SHRI PRAMOD MAHAJAN: I have asked my Members to sit down. As he rightly said, we have to ascertain the facts...*(Interruptions)* Before that, he is trying to have a debate...*(Interruptions)*

MR. DEPUTY SPEAKER: Shri Somnath Chatterjee has already taken the floor.

...*(Interruptions)*

SHRI SOMNATH CHATTERJEE: I believe the hon. Minister is also feeling disturbed.

13.00 hrs.

SHRI PRAMOD MAHAJAN: It is a hypothetical question...*(Interruptions)*

MR. DEPUTY SPEAKER: What is this?

...*(Interruptions)*

SHRI PRAMOD MAHAJAN: Are you authenticating it?...*(Interruptions)*

MR. DEPUTY SPEAKER: This is 'Zero Hour'. He had said that you did not know whether it was true or not.

...*(Interruptions)*

MR. DEPUTY SPEAKER: He has said that he would find out.

...*(Interruptions)*

MR. DEPUTY SPEAKER: That is not fair.

...*(Interruptions)*

SHRI SHIVRAJ V. PATIL: I have asked the Government in specific terms to inform us whether this kind of question has been set or not. If it has been set, will he please reply? We will welcome it very much...*(Interruptions)* I have asked: "If it is true, we would like to know what kind of action has been taken against those who have set this kind of a question? If it is true will it not produce a psyche which is conducive to crimes in the country?"

SHRI PRAMOD MAHAJAN: I have told the Members who were obstructing to look at what has appeared in the newspaper.

Hon. Shri Shivraj Patil has raised it. Nobody knows about it. We cannot authenticate it. It may be true or it may not be true. I told him: "Why does he not first ascertain the facts from the Government of Guajrat?"...*(Interruptions)* Let us discuss it further in the House...*(Interruptions)* Without ascertaining the facts, everybody says: 'If it is true...' He has raised a question...*(Interruptions)* You have given a time.

MR. DEPUTY SPEAKER: That is why I have also given the floor to you.

SHRI PRAMOD MAHAJAN: Let us ascertain the truth. Then, we can discuss it.

MR. DEPUTY SPEAKER: Yes, exactly.

SHRI SOMNATH CHATTERJEE: I will take a second. Mere anger is no answer. Why should he get angry?

SHRI PRAMOD MAHAJAN: Between you and I who get angry, the whole House knows it.

SHRI SOMNATH CHATTERJEE: Why should you get angry?

MR. DEPUTY SPEAKER: Both of you put together do not encourage me to be angry.

SHRI SOMNATH CHATTERJEE: Today, I do not know why Shri Vijay Goel is suddenly sitting behind Shri Pramod Mahajan. Some conspiracy is going on. The Prime Minister is disturbed as to what is happening.

MR. DEPUTY SPEAKER: It is time for lunch.

SHRI PRAMOD MAHAJAN: That is the real reason.

MR. DEPUTY SPEAKER: I think, now we will adjourn for lunch.

SHRI SOMNATH CHATTERJEE: I can understand the agony with which he has raised it. I take it that the Government is also worried about it. Now, in India, he is the Minister of Information Technology. He does not know till one o'clock whether these questions have been put or not. This is the seriousness of the matter.

Did he not anticipate that the matter would be raised in the House today?

SHRI PRAMOD MAHAJAN: No, Sir. I did not anticipate even your ruling. I did not know that the House will run. Otherwise, I would have anticipated...(Interruptions)

SHRI SOMNATH CHATTERJEE: He is instigating that the House should not run...(Interruptions) He has forfeited his right to be the Minister of Parliamentary Affairs. They have become so touchy about Gujarat. This is the problem with them. They have a guilty conscience...(Interruptions) They have a guilty conscience about polity. We condemn what has happened. I have no manner of doubt, this is correct. We condemn it in unequivocal terms.

MR. DEPUTY SPEAKER: This is 'Zero Hour'.

SHRI SOMNATH CHATTERJEE: A particular psyche is now being perpetrated here.

MR. DEPUTY SPEAKER: He has already said that he would find out what exactly is the position.

Now, the House stands adjourned to meet at 2 p.m.

13.04 hrs.

*The Lok Sabha then adjourned for Lunch till
Fourteenth of the Clock.*

14.05 hrs.

*The Lok Sabha then Reassembled after Lunch at Five
Minutes Past Fourteen of the Clock.*

[SHRIMATI MARGARET ALVA in the Chair]

[Translation]

DR. RAGHUVANSH PRASAD SINGH (Vaishali): Madam Chairperson, today is 23rd April which is celebrated as Vijay Divas. In 1857, on this very day Babu Kunwar Singhji started a battle against the British Rule. He continuously won three battles and observed Vijay Divas on 23rd April. Vijay Divas celebration is held with great pomp and show in Bihar. I demand from the

Union Government that the memorial of Babu Kunwar Singh, the first freedom fighter should be installed at some place in Parliament House, so that we would be able to remember our ancestors who participated the freedom struggle...(Interruptions) The whole House is in its favour. In view of the sentiments of hon'ble Members I request the hon'ble Minister of Parliamentary Affairs to say a few words in this regard...(Interruptions)

[English]

SHRI BASU DEB ACHARIA (Bankura): We all support him...(Interruptions)

14.06 hrs.

BANKING SERVICE COMMISSION (REPEAL) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): Madam, on behalf of Shri Yashwant Sinha, I beg to move for leave to introduce a Bill to repeal the Banking Service Commission Act, 1984.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to repeal the Banking Service Commission Act, 1984."

The motion was adopted.

SHRI BALASAHEB VIKHE PATIL: Madam, I introduce the Bill.

14.07 hrs.

MATTERS UNDER RULE 377

- (i) Need to ensure adequate power supply to Gujarat from the Central Grid.

[English]

SHRI P.S. GADHAVI (Kutch): Madam, Gujarat State is facing acute shortage of electricity, which will lead to agitation by farmers and industries.

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